

**31. 1) Rule No. 1. "Uniform Provisions for Periodical Technical Inspections
of Wheeled Vehicles with regard to the Protection of the Environment"**

Geneva, 14 December 2001

ENTRY INTO FORCE: 4 December 2001, in accordance with article 2(1) of the Agreement.

REGISTRATION: 4 December 2001, No. 37244.

STATUS: Parties: 12.¹

TEXT: United Nations, *Treaty Series*, vol. 2167, p. 533; Depository Notification C.N.1410.2001.TREATIES-3 of 7 December 2001 (Entry into force of Rule No. 1); C.N.654.2006.TREATIES-1 of 15 August 2006 (Proposal of amendments) and C.N.216.2007.TREATIES-1 of 16 February 2007 (Acceptance); C.N.446.2017.TREATIES-XI.B.31.1 of 8 August 2017 (Proposal of amendments) and C.N.78.2018.TREATIES-XI.B.31.1 of 15 February 2018 (Acceptance of amendments to Rule No. 1).

<i>Participant¹</i>	<i>Application</i>	<i>Participant¹</i>	<i>Application</i>
Albania.....	22 Dec 2004	Kazakhstan.....	24 Mar 2011
Belarus.....	2 Mar 2004	Netherlands.....	4 Dec 2001
Bulgaria.....	11 Jul 2003	Republic of Moldova.....	3 Dec 2007
Estonia.....	4 Dec 2001	Romania.....	4 Dec 2001
Finland.....	4 Dec 2001	Russian Federation.....	4 Dec 2001
Hungary.....	4 Dec 2001	Ukraine.....	17 Jan 2007

Notes:

¹ The Rule enters into force for all Contracting Parties to the Agreement which did not notify their disagreement thereto, in accordance with 2 (3). The date listed under "**Application**" reflects the date of the entry into force of the Rule for those States which were parties to the Agreement at the time of the entry into force of the Rule, and which did not notify their disagreement thereto, in accordance with article 2 (3) of the Agreement.

States that become parties to the Agreement subsequent to the entry into force of the Rule, which do not notify their disagreement thereto, apply the Rule as from the date of entry into force of the Agreement for such States. In these cases, the date listed under "**Application**" reflects the date of definitive signature of the Agreement, or the date of deposit of the instrument of ratification or accession to the Agreement, pursuant to article 4 (3).

States parties to the Agreement not applying the Rule may, at any time, notify the Secretary-General that they intend to apply it, and the Rule will then enter into force for such States on the sixtieth day after such notification, in accordance with article 2(6) of the Agreement. For these States, the date listed under "**Application**" is the date of deposit of the notification.

